

**CENTRAL ADMINISTRATIVE TRIBUNAL, CALCUTTA BENCH  
KOLKATA**

O.A. 350/00220/2016

Date 14-03-2016

Present : Hon'ble Mr Justice Vishnu Chandra Gupta, Judicial Member  
Hon'ble Ms Jaya Das Gupta, Administrative Member

Sri Gopal Kumar  
.....Applicants

-Vs-

Union of India & ors. (S.E. Railway)  
.....Respondents

For the petitioner : Mr J.R.Das , Counsel

For the respondents : Ms S.D. Chandra , Counsel

**ORDER(ORAL)****JUSTICE V. C. GUPTA, JM:**

Heard both sides at the time of admission.

2. The applicant in this applied for Group 'D' post on the basis of an advertisement made on 15.12.2010. According to him he appeared in the written examination and has been declared successful. Thereafter he has been called for Physical Efficiency Test (for short PET). When he declared successful in PET he has been called for document verification on 14.02.2013. It has been submitted that that in spite of he being declared successful and depositing the fee for medical test he was not called for medical examination. The receipt which has been filed is not clear for what purpose the same has been issued and it is not a legible one. This O.A was filed on 29.01.2016 without making an application for condonation of delay as required under Section 20 of Administrative Tribunals Act, 1985. It has been contended that he also got information

through RTI Act but what information has been furnished in pursuance thereof has not brought on record.

3. Learned counsel appearing for the Railway respondents expressed his inability to explain as to whether the candidature of the applicant has been rejected or not ? She also not in a position to tell whether the process of selection has been completed or not ?

4. During the course of argument, the learned counsel for the applicant filed a copy of order dated 16.10.2015 passed by this Tribunal in O.A.350/01543/2015. From the perusal of that order it cannot be said that the aforesaid judgment was related to the advertisement in question. Moreover, on perusal of this order it reveals that earlier to this O.A. another O.A No.350/00926/2015 was also filed, wherein directions were issued to publish the final result. Hence the benefit of the said judgment cannot be extended to the applicant as the present application has been filed on 29.01.2016 without filing any application for condonation of delay.

5. In view of the above, O.A is liable to be dismissed. Accordingly, the O.A is dismissed as barred by time at the admission stage.

(Jaya Das Gupta )  
Administrative Member

(Justice V.C.Gupta)  
Judicial Member